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CENTRAL ADMINISTRATIVE TRIBUNAL : PRINCIPAL BENCH

OA No.91/96

New Delhi this the 1st day of May, 1996.

Hon'ble Mr. B.K. Singh, Member (A)
Hon'ble Dr. A. Vedavalli, Member (J)

S.I. Tej Singh No.D/1612,
Son of Sh. Daya Ram,
R/o D-106, Parshant Vihar,
Rohini,
Delhi.

...Applicant

(By Advocate Sh. Shankar Raju)

Versus

1. Union of India/
Lt. Governor of Delhi,
(Through Commissioner of Police)
Police Headquarters,
M.S.O. Building,
I.P. Estate,
New Delhi.

2. Deputy Commissioner of Police,
Headquarter I, Police Headquarters,
M.S.O. Building,
New Delhi. ...Respondents

(Head Constable Satbir Singh, Departmental
Representative)

ORDER (Oral)
(Hon'ble Mr. B.K. Singh, Member (A))

The learned counsel for the applicant states that he has been reliably informed that the reliefs sought in the O.A. regarding opening of the sealed cover and consequent promotion to the rank of Inspector have since been granted by the respondents themselves but since he has not been able to contact the applicant he is in no position to produce the letter promoting the applicant to the rank of Inspector. According to him the applicant has been promoted as S.H.O. in a Station which is not known to him. Since the reliefs prayed for have been granted, this O.A. has become infructuous and is dismissed as such.

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with liberty given to the applicant to assail any grievance, if it still survives, if so advised, in accordance with law. No costs.

A. Vedavalli

(Dr. A. Vedavalli)
Member(J)

(B.K. Singh)
Member(A)

'Sanju'